

\214ITEM NO.31

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8530/2017
(Arising out of impugned final judgment and order dated 16/11/2016
in WP No. 18719/2016 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)
STATE OF UP AND ORS

Petitioner(s)

VERSUS

JAGDAMBIKA PRASAD SHUKLA

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and permission to file
additional documents and interim relief and office report)

Date : 27/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vinay Garg,Adv.

Mr. Pankjaj Singh,Adv.

Mrs.Deepam Garg,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Tag with Civil Appeal No. 1248 of 2017 (@
SLP(C)NO.1720 of 2017)

There shall be stay of operation of the
impugned order of the High Court in the meantime.

(Madhu Bala)

(Veena Khera)

Court Master

Court Master